

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 194 (ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
08.11.2017**

NAME OF THE COMPANY: State Bank of India Vs. M/s Garg Inox Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC 2016

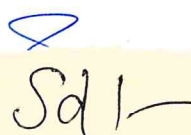
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Present: Mr. Ajay Kumar Jain, and Mr. Ankit Jain Advocates for RP
Mr. Sameer Rasgoti, Advocate for SBI

ORDER

An application has been filed by the IRP impugning the order of the Industrial Court at Pune which prohibits them from shifting the plant and machinery of the Corporate Debtor to their other unit at Bahadurgarh, Haryana. It is submitted that this is required for a better efficiency in an attempt to resolution plan. Let interim report/ Resolution Plan as well as decisions taken at the COC be placed before this Bench.

To come up on 9.11.2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)